

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**Item No.411**

**IA/5321/ND/2020 IN IB/835/ND/2020**

**IN THE MATTER OF:**

Mr. Sanjeev Aggarwal & Ors	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

**under Section 7 of IBC, 2016.**

**Order delivered on 09.11.2023**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Applicant	: Mr. Piyush Singh, Mr. Vivek Kumar & Mr. Jayant Upadhyay, Advs.
For the Respondent	: Mr. Lakshay Agarwal, Adv.

**ORDER**

**IA/5321/ND/2020**

In this matter order was reserved by Bench Comprising HON'BLE MEMBER (JUDICIAL), Mr. MANNI SANKARIAH SHANMUGA SUNDARAM and HON'BLE MEMBER (TECHNICAL), DR. BINOD KUMAR SINHA. Since, Hon'ble MEMBER (TECHNICAL), DR. BINOD KUMAR SINHA demitted the Office, matter has to be reheard by newly constituted Bench.

Let the matter be fixed for final hearing on **04.12.2023**.

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**